

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION NO. 32

Dated Guwahati, the 26th June, 2019

For information of all concerned, section 19(1) of the Assam Advocates' Welfare Fund Act, 1998 is quoted below:

"Every vakalatnama filed shall be affixed with one Fund Stamp of the value of twelve rupees in case of vakalatnama filed in the High Court or a Tribunal, the Assam Board of Revenue or any other quasi-judicial Authority and rupees six in all other cases in addition to the required Court fee stamp and no vakalatnama shall be filed before or received by any Court, Tribunal or other authority or person unless it is so stamped:

Provided that the provision of this sub-section shall not apply to any vakalatnama filed by or on behalf of the Central or the State Government."

In view of the above, the Filing Section, Principal Seat, Gauhati High Court and the Courts/ Tribunals in Assam under the Jurisdiction of the Hon'ble Gauhati High Court are not to accept Vakalatnamas where the welfare stamp as provided in u/s 19(1) of the Assam Advocates' Welfare Fund Act, 1998, is not affixed.

By Order,

Sd/-
REGISTRAR (JUDICIAL)

Memo No.HC.III-120/2004/ 1656-80 /G, Dated Guwahati, the 26th June, 2019

Copy to:

1. The Registrar _____, Gauhati High Court, Guwahati.
2. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati
3. The District & Sessions Judge _____ (Assam). He is requested to circulate the notification to the Courts under his/her jurisdiction.
4. The Secretary, The Bar Council of Assam, Nagaland, Mizoram, Arunachal Pradesh and Sikkim, Guwahati, Assam.
5. The President/ Secretary, All Assam Lawyers Association, Guwahati.
6. The Secretary to the Bar Council of India, New Delhi.

7. The President / Secretary General, Gauhati High Court Bar Association, Gauhati High Court, Guwahati
8. The President / General Secretary, Gauhati High Court Advocates' Association, Guwahati.
9. The Secretary, High Court Bar Association, Gauhati High Court, Kohima Bench, Kohima / Aizawl Bench, Aizawl, Itanagar Bench, Naharlagun.
10. The Judge, Designated Court, Guwahati.
11. The Principal Judge, Family Court No.1 & 2, Guwahati, Silchar, Dhubri, Barpeta, Assam.
12. The Presiding Officer, Labour Court, Guwahati/Dibrugarh, Assam
13. The Presiding Officer, Industrial Tribunal, Guwahati/Dibrugarh/Silchar, Assam.
14. The Presiding Officer, STAT, Assam & Member, MACT, No.1, Kamrup(M), Guwahati.
15. The Special Judge, Assam, Guwahati.
16. The Special Judge, CBI & NIA, Assam, Guwahati.
17. The Member Secretary, Assam State Legal Service Authority, Guwahati.
18. The Special Judge, CBI, Addl. Court No.1, 2 & 3, Assam, Chandmari, Guwahati.
19. The Member, MACT, Guwahati/ Barpeta/ Dhubri/ Nagaon/ Nalbari/ Silchar/ Goalpara/Tezpur/Amingaon.
20. The Joint Registrar (_____), Gauhati High Court, Guwahati.
21. The Deputy Registrar (_____), Gauhati High Court, Guwahati.
22. The Pvt. Secy. to Hon'ble Mr./Mrs. Justice _____, Gauhati High Court, Ghy.
- ✓ 23. The System Analyst, Gauhati High Court, Guwahati. He is directed to upload the Notification in the website of the Gauhati High Court.
24. The Admn. Officer (Judl.), _____.
25. CA to the Registrar General, Gauhati High Court, Guwahati.

26/06/19
REGISTRAR (JUDICIAL)
